## GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:4201
ANSWERED ON:03.08.2009
SETTLEMENT OF INOPERATIVE ACCOUNTS WITH EPF
Majhi Shri Pradeep Kumar

## Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has any scheme to identify inoperative accounts of Employees Provident Fund (EPF) holders in the country;
- (b) if so, the details thereof; and
- (c) the number of inoperative account holders submit their claims and accounts settled during each of the last three years and the current year, State-wise?

## **Answer**

## MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a) & (b): Yes, Madam. In this regard, paragraph 72(6) of the Employees' Provident Fund Scheme, 1952 provides as under: "Any amount becoming due to a member as a result of
- (i) supplementary contribution from the employer in respect of leave wages, arrears of pay, instalment of arrear contribution received in respect of a member whose claim has been settled on account but which could not be remitted for want of latest address, or
- (ii) accumulation in respect of any member who has either ceased to be employed or died but no claim has been preferred within a period of three years from the date it becomes payable, or if any amount remitted to a person, is received back undelivered, and it is not claimed again within a period of three years from the date it becomes payable, shall be transferred to an account to be called the Inoperative Account."
- (c): The details of settlement of claims in respect of inoperative account holders are as per statement at Annexure.